

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 203
IB-500/ND/2020**

IN THE MATTER OF:

M/s. Ludhiana Lubricants

...PETITIONER

Vs.

M/s. Godawri Motors Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 29.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

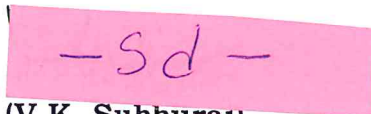
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Prateek Arora, Advocate.

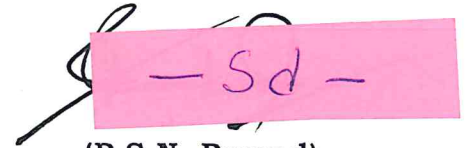
**For the Respondent/ Corporate-debtor :Mr. Alok Bhachawat, Mr. S. Jeeva
Nandan, Advocates.**

ORDER

Heard the submissions made by the Learned Counsels for both the parties. Both the Counsels have submitted that the matter has been resolved and they have moved necessary application on 26.01.2021. The Court Officer/Registry may list the same on the next date of hearing. Matter is adjourned to **10.02.2021**.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**